

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-II

Item No. 211
(IB)- 1164(ND)2019
I.A/2351/2020, I.A/2325/2020

IN THE MATTER OF:

M/s. Punjabi Accessories Pvt. Ltd.

... Applicant/Petitioner

Vs.

M/s. Kredo Beauty Pvt. Ltd.

... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 17.08.2020

CORAM:

**SHRI. CH. MOHD.SHARIEF TARIQ,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Mr. Vinod Chaurasia, Adv.

**For the Respondent : Mr. Nitin Mishra, Mr. Arzen Sharma, Advs. For
R-2 & R-3**

ORDER

IA 2351/2020 : Resolution Professional is present. Counsel for the Respondent no. 2 & 3 is present. It is submitted by the Counsel for the Respondent no. 2 & 3 that the COC has started making payment of the expenses and the CIRP cost to the RP.

The Counsel for Respondent 2 & 3 is directed to file an affidavit to that effect clearly indicating the status of reimbursement of CIRP cost on the next date of hearing. The RP is directed to file a short notes on submissions for a liability defaultual position.

IA 2325/2020 : The second status report filed through the IA is taken on record subject to just exceptions. The IA stands closed.

— Sd —

**(L. N. GUPTA)
MEMBER (T)**

— Sd —

**(CH. MOHD.SHARIEF TARIQ)
MEMBER (J)**